

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 7.

C.P. (IB)/1272(MB)2021

CORAM:

**SHRI SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING DATED **11.09.2023**

NAME OF THE PARTIES: **Il&Fs Financial Services Limited**

**Vs**

**Wavell Investments Private Limited**

**IBC under Sec 7**

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**ORDER**

Adv. Amol Rusal a/w Mr. Mohan Bhindora i/b M/s. Manilal Kher Ambalal & Co. for FC. Adv. Khushil Shah a/w Adv. Esha Nangre i/b Zerick Dastur for CD.

Counsel for CD provides a copy of order of the Hon'ble NCLAT dated 21.08.2023 wherein submissions of Adv. Raunak Dhillon was recorded in I.A.Nos.296/427/762/2424/3115 of 2022 & 985/1130/2301/2650/2834/2898/2919/3110/3138/3169/3730 of 2023 in Company Appeal (AT) No. 346 of 2018 that 3<sup>rd</sup> party entities against whom proceedings have been initiated, ILFS is not prosecuting the proceeding against them. He further submits that in view of the above, the present CP is to be dismissed. However, Counsel for FC prays that Company Appeal (AT) No. 346 of 2018 is coming up for hearing before Hon'ble NCLAT on **25.09.2023**. In view of the above, list on **27.09.2023** for **hearing**.

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**